

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 315

CA-48/2021

In

CP/132/2020

IN THE MATTER OF:

Sudhrir Mendiratta

.... Petitioner/Applicant

Vs.

East Bengal Investments Pvt. Ltd.

.... Respondent

Order under Section 59 of the Companies Act, 2013

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Varun Sharma, Mr. Shivam Goel, Ms. Vanshika Gupta Advs.

For Intervener : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Yash Dhawan Advs.

ORDER

CP/132/2020

Pleadings are complete in the main matter.

CA-48/2021

One week further time granted as a last and final opportunity for filing the reply affidavit, failing which, the reply will not be taken into consideration.

List the matter for arguments **on 15.07.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)